

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 394
TO BE ANSWERED ON JULY 24, 2023
HOUSES DEMOLISHED BY DDA FOR G20 SUMMIT

NO. 394. PROF. MANOJ KUMAR JHA:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) whether houses have been demolished in New Delhi by Delhi Development Authority (DDA) in order to beautify the city for the G20 summit;
- (b) if so, the number of such demolished homes;
- (c) whether any alternative accommodation is provided to people whose houses were demolished;
- (d) if not, the reasons therefor;
- (e) the details of areas in which demolitions have taken place; and
- (f) the details of steps taken by Government to rehabilitate and compensate the people whose houses have been demolished?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

(a) to (f) The Delhi Development Authority (DDA) has informed that no house has been demolished to beautify the city for G20 Summit.

However, it is stated that identification of encroachment on Government/DDA land and its removal is a continuous activity. A Special Task Force (STF) under the Chairmanship of Vice Chairman DDA has been constituted on 25.04.2018 to oversee the enforcement of provisions of Master Plan for Delhi 2021 and Unified Building Bye-laws for Delhi. The STF identifies and also receives complaints of unauthorized encroachments, illegal constructions and violations of Building Bye-laws and thereafter directs the concerned Urban Local Bodies (ULBs) to take suitable action in the matter on a continuous basis.

From 01.04.2023 till date, DDA has carried out 49 demolition programmes in Delhi in which area measuring 229.137 acres has been reclaimed.
